

GAHC010134542022



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL(Suo Moto)/3/2022**

XXX  
XXX

VERSUS

IN RE- THE STATE OF ASSAM AND 4 ORS.  
REPRESENTED BY THE CHIEF SECRETARY, JANATA BHAWAN, DISPUR,  
GUWAHATI-781006

2:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT  
JANATA BHAWAN  
DISPUR  
GUWAHATI-781006

3:THE DEPUTY COMMISSIONER  
NAGAON  
OLD TRUNK ROAD  
CHRISTIANPATTY  
NAGAON-782001

4:THE DIRECTOR GENERAL OF POLICE  
ASSAM POLICE HEADQUARTERS  
ULUBARI  
GUWAHATI-781007

5:THE SUPERINTENDENT OF POLICE  
NAGAON  
ASSA

**Advocate for the Petitioner : SC, GHC**

**Advocate for the Respondent :**

**BEFORE  
HONOURABLE THE CHIEF JUSTICE  
HONOURABLE MR. JUSTICE SOUMITRA SAIKIA**

**ORDER**

**Date : 03.01.2023**  
*(R.M. Chhaya, CJ.)*

Heard Mr. H.K. Das, learned counsel for the Gauhati High Court. Also heard Mr. D. Saikia, learned Advocate General, Assam assisted by Mr. D. Nath, learned senior Government Advocate, Assam.

This *suo motu* Public Interest Litigation was registered on the basis of the allegation that the house belonging to one of the citizens of Nagaon was bulldozed by the police personnel of Batadraba Police Station.

By an order dated 13.12.2022, Mr. D. Nath, learned senior Government Advocate, Assam was asked to take instructions from the highest authority in the Home Department.

Mr. D. Saikia, learned Advocate General, Assam states that a Committee consisting of the Chief Secretary of the State of Assam is enquiring into the incidence of bulldozing of the house and appropriate action shall be taken even against the erring officers within a period of 15(fifteen) days from today. Upon such assurance and in view of the fact that the State is now seized of the matter, it is expected that the State shall also take appropriate decision for compensating the persons affected by the illegal action of the officer. Report of the same shall be produced before this Court in this proceeding.

The proceedings are closed with liberty to revive merely by filing a note.

Mr. H.K. Das, learned counsel for the Gauhati High Court shall look into the matter.

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**